

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 19<sup>th</sup> day of October, 2005.

Contempt Petition No. 57 of 2001.

HON'BLE MR. A.K. Bhatnagar, MEMBER- J.  
Hon'ble Mr. D.R. Tiwari, Member- A.

Brahma Deo, S/o Sri Mahabir  
Ex Asstt. Station Master, N.A. Rly.,  
Station Suriawan, Distt. Bhadohi,  
P.O Abhiya Road, opposite Railway Station,  
Suriawan, Distt. Bhadohi. ....Applicant

PRESENT FOR THE APPLICANT : Sri B. Tewari

V E R S U S

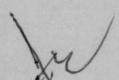
1. Sri Kamala Kant Pandey,  
Divisional Railway Manager,  
Hajratganj, Lucknow.
2. Sri R.K. Bansal, DRM, N.R.,  
Hajaratganj, Lucknow. ....Respondents/Contemnor

PRESENT FOR THE RESPONDENT: Sri P. Mathur

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, JM.

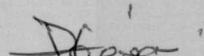
This contempt petition has been filed for punishing the respondents for willful disobedience of the order dated 28.09.2000 of this Tribunal passed in O.A No. 46 of 1997. By order dated 01.11.2004 the respondents were directed to produce the Provident Fund Ledger in respect of the applicant relating to the year 1958 to 1968. The relevant records summoned have been produced by the respondents today in the court. Sri P. Mathur, learned counsel for the respondents has also filed Supplementary Affidavit today in Court annexing therewith the copies



32

of the necessary entries as maintained with the Lucknow Division in the Provident Fund Ledgers and Service Record of the applicant for the relevant period.

3. We have gone through the records produced by the <sup>wall ay</sup> respondents during course of arguments as also the Supplementary Affidavit along with its annexures and after perusal of the same, we are satisfied that the compliance of the order dated 28.09.2000 passed in O.A No. 46/97 has duly been complied with, therefore, no case of contempt survive. Accordingly, the contempt petition is dismissed. Notices issued are hereby discharged.



MEMBER- A.



MEMBER- J.

/ANAND/